

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Video Conference**

CORAM: HON'BLE BHASKARA PANTULA MOHAN, -MEMBER (J)  
CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 01.06.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/478/2022 in CP (IB) No.66/9/HDB/2020
NAME OF THE COMPANY	Vasathi Housing Ltd
NAME OF THE PETITIONER(S)	Indiabulls Distribution Services Ltd
NAME OF THE RESPONDENT(S)	Vasathi Housing Ltd
UNDER SECTION	9 of IBC

**ORDER**

**IA 478/2022** – Learned Counsel for Applicant, Learned IRP and Learned Counsel for Corporate Debtor appeared in person.

This is an application filed under Section 12A of Insolvency & Bankruptcy Code, 2016. The Applicant, who is IRP herein, submitted that both the parties have settled the matter amicably and the payments as are required to be made have already been made. In view of the same, they have come out with this application for restoring back the Corporate Debtor Company on the normal functioning by bringing it back from the CIRP. Form FA has also been submitted. In view of the same, the application is allowed and the Corporate Debtor Company is discharged from CIRP process. With this direction, **IA 478/2022 is allowed and stands disposed of.**

*slh*

MEMBER (T)

Syamala

*slh*

MEMBER (J)